

NOTIFICATIONS UNDER THE EXPORT
(QUALITY CONTROL) AND INS-
PECTION) ACT, 1963.

The Deputy Minister in the Ministry of Commerce (Shri Qureshi): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Rubber Ice Bags (Inspection) Rules, 1966, published in Notification No. S.O. 2216 in Gazette of India dated the 22nd July, 1966.
- (2) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1966, published in Notification No. S.O. 2377 in Gazette of India dated the 6th August, 1966.
- (3) The Export of Gum Karay (Inspection) Amendment Rules, 1966, published in Notification No. S.O. 2454 in Gazette of India dated the 12th August, 1966.
- (4) The Export of Rubber Hot Water Bottles (Inspection) Rules, 1966, published in Notification No. S.O. 2459 in Gazette of India dated the 16th August, 1966. [Placed in Library. See No. LT-6922/66].

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

Mr. Deputy-Speaker: I will come to you later. Please resume your seat.

NOTIFICATION UNDER EMPLOYEES
PROVIDENT FUND ACT, ETC.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan, I beg to lay on the Table:—

- (1) A copy of Notification No. GSR 1119 published in Gazette of India dated the 16th July, 1966, adding the paper products industry to Schedule I of the Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-6923/66].
- (2) A copy of the Employees' Provident Funds (Twelfth Amendment) Scheme, 1966, published in Notification No. GSR 1187 in Gazette of India dated the 30th July, 1966. [Placed in Library. See No. LT-6924/66].

AMENDMENTS TO THE KERALA WEIGHTS
AND MEASURES (ENFORCEMENT) ..
RULES, 1964

Shri Qureshi: I beg to lay on the Table a copy of Notification No. 59465-K2/65/RD, published in Kerala Gazette dated the 12th July, 1966, making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1964, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President's discharging the functions of the President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6925/66].

Mr. Deputy-Speaker: Now, what is the point of order of Shri Bagri?

12.18½ hrs.

RE: ARRESTS OF GOLDSMITHS

श्री बागड़ी (हिसार) : मेरा व्यवस्था का प्रश्न है। जब श्री मधु लिमये ने स्वर्णकारों का सवाल उठाया था, तब आपने कहा था कि नोटिस देना चाहिये। मैं ने नोटिस दिया था। अब तक 500 ब्रादमी संसद् के सामने गिरफ्तार हो चुके हैं—यह एक बहुत बड़ी घटना है।

[श्री बागडी]

197 के अन्तर्गत ऐसा मवाल जो तुरन्त घटा हो और बहुत महत्व का सवाल हो, काल एटेन्शन की शकल में लाया जा सकता है। इस लिये मेरा यह व्यवस्था का प्रश्न है कि मैं ने जो काल-एटेन्शन नोटिस दिया है 300 स्वर्णकारों की गिरफ्तारी के सम्बन्ध में, जो कल यहां गिरफ्तार हुए हैं और हजारों की तादाद में और गिरफ्तारी के लिये आ चुके हैं, आज भी उन्होंने संसद् के सामने गिरफ्तारी कराने का ऐलान किया है... (व्यवधान)।

श्री त्यागी (देहरादून) : यह कौनसा प्वाइन्ट ऑफ आर्डर है ?

श्री बागडी : मैं आपसे यह निवेदन करूंगा कि आप मेरे इस काल-एटेन्शन को मन्जूर कर के यहां पर गिरफ्तारी के सम्बन्ध में बयान देने को कहें। चाहे उस पर आज बहस न हो, लेकिन यह जो गिरफ्तारी का सवाल है, उस पर कुछ रोशनी डाली जाये। (व्यवधान)।

Shri Raghunath Singh (Varanasi): Sir, under what rule is he raising the point of order?

Shri Tyagi: Some procedure has to be followed in these matters.

श्री बागडी : यह मेरा व्यवस्था का प्रश्न है।

Shri Raghunath Singh: This is a speech. This is not a point of order.

Mr. Deputy-Speaker: Order, order. The calling-attention notice has been disallowed by the Speaker. There is no point of order. Message from Rajya Sabha.

Shri S. M. Banerjee: Sir, I rise on a point of order under rule 376.

12.20 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1966, passed, in accordance with the provisions of Article 368 of the Constitution of India without any amendment, the Constitution Eighteenth Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 10th August, 1966."

12.20½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

EIGHTEENTH REPORT

Shri Khadiilkar (Khed): I beg to present the Eighteenth Report of the Committee on Absence of Members from the Sitzings of the House.

Mr. Deputy-Speaker: Shri Satya Narayan Sinha.

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao) rose—

श्री बागडी : बम्बई बन्द के सिलसिले में सरकार ने जो गोली चलाई और वहां जो गोली कांड हुआ उसके बारे में मैं ने एक कौलिंग प्रॉटेक्शन नोटिस दिया था उस का क्या बना ?

12.21 hrs.

RE: BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order under rule 376.

Mr. Deputy-Speaker: Order, order. We cannot go on like this. We have finished one business. There cannot be a point of order in the vacuum.